



2026:AHC-LKO:18066

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 143 of 2026

Vinay Kumar Singh

.....Petitioner(s)

Versus

State Of U.P. Thru. Secy. Revenue Deptt. Lko. And
7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Pranjal Singh
Counsel for Respondent(s)	:	C.S.C., Pankaj Gupta

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Sri Pranjal Singh, the learned counsel for the petitioner, Sri Dheeraj Ojha, the learned Standing Counsel appearing on behalf of the State, Sri Mohd. Talib Khan, Advocate holding brief of Sri Pankaj Gupta, the learned counsel for gaon sabha and perused the records.
2. By means of the instant petition filed in public interest the petitioner has sought issuance of a direction to the opposite parties no.2 to 5 to remove illegal encroachment made over Gata No.238 measuring 0.0240 hectare and Gata No.239 measuring 0.0350 hectare situated in Village Saray Sagar, Post Bahalolpur, Tehsil Sadar, District Pratapgarh.
3. On the basis of written instructions provided by the Additional District Magistrate Sadar, District Pratapgarh the learned Standing Counsel has informed the court that the encroachment has been removed. A copy of spot memo and photograph showing that now there is no encroachment over the land in question and it has been removed. Copy of instructions is taken on record.
4. As the grievance of the petitioner has been redressed, nothing survives to be adjudicated in the petition, which is **disposed off** accordingly.

March 12, 2026
Ram.

(Subhash Vidyarthi,J.)